

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No.15/(MAH)/2016
M.A. No. 128/2017

CORAM:

Present:



SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES: Stride Infracon Pvt. Ltd.
V/s.
Shelterex Housing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|---|-------------|--|
| 10 | ADV. MEHUL RATHOD i/b Adv. P. R. YADAV | ADVOCATE |  |
| 10 | Arnav Mohanty i/b M/s. Wadia Ghandy & Co. | Advocate |  |

ORDER

M.A. No. 128/2017 IN C.P. No. 15/397-398/CLB/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. Pleadings are yet to be completed. Seeking time. Granted.
3. The Registry is directed to intimate the ROC for submission of the Report on or before the next date of hearing. Adjourned to **27.11.2017**.

SD/-
Bhaskara Pantula Mohan
Member (Judicial)
16.10.2017

SD/-
M.K. Shrawat
Member (Judicial)